



2026:AHC:42742

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 1940 of 2026**

Rajendra Singh And Another

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite
Party(s)

Counsel for Applicant(s) : Ansar Ahmad, Sandhya Chaturvedi
Counsel for Opposite Party(s) : G.A.

Court No. - 65

HON'BLE DR. GAUTAM CHOWDHARY, J.

1. Shri Om Vikram Singh Chauhan, Advocate, has filed his vakalatnama on behalf of informant, which is taken on record.
2. Heard learned counsel for the applicants, Shri Chandan Singh, learned A.G.A. for the State as well as learned counsel for the informant and perused the record.
3. Applicants-Rajendra Singh and Ram Autar, seek anticipatory bail in Case Crime No. 68 of 2025, under Sections 80, 85 of B.N.S. and Section 3/4 of Dowry Prohibition Act, Police Station Ajeetmal, District Auraiya, with the prayer that in the event of arrest, they may be released on anticipatory bail.
4. Learned counsel for the applicants submits that applicants are named in the F.I.R. along with two other accused. The applicant No. 1-Rajendra Singh is the husband of the victim whereas applicant No. 2 is her father-in-law. In the F.I.R. false and frivolous allegations have been made that on account of non fulfillment of demand of dowry all the accused including the applicants used to harass and torture the victim, on account of which she committed suicide. There are no ingredients of abatement to suicide. Learned counsel further submits that this is the second anticipatory bail application moved on behalf of applicants. Their first anticipatory bail application was filed prior to submission of charge sheet which was allowed by this Court vide order dated 26.05.2025 passed in

Criminal Misc. Anticipatory Bail Application No. 4146 of 2025, with the direction that in the event of arrest applicants be released on anticipatory bail till submission of charge sheet. Now, charge sheet has been filed against the applicants, thus, there is apprehension that they may be arrested in the above-mentioned case. It has further been submitted that applicants have no criminal antecedents and that no coercive process has been issued against them. It was also submitted that applicants undertake to cooperate during trial and would appear as and when required by the trial court. It has been stated that in case, applicants are granted anticipatory bail, they shall not misuse the liberty of bail and will cooperate with the trial and would obey all conditions of bail.

5. Learned A.G.A. and learned counsel for first informant have opposed the application for anticipatory bail.

6. It may be stated that in case of **Siddharam Satlingappa Mhetre v. State of Maharashtra, (2011) 1 SCC 694**, it has been held by Hon'ble Supreme Court that while deciding anticipatory bail, Court must consider nature and gravity of accusation, antecedent of accused, possibility of accused to flee from justice and that Court must evaluate entire available material against the accused carefully and that the exact role of the accused has also to be taken into consideration.

7. In the instant case, considering the settled principle of law regarding anticipatory bail, submissions of the learned counsel for the parties, nature of accusation, role of applicants and all attending facts and circumstances of the case, and considering the fact that credible and clinching evidence found against the applicants during the course of investigation, which culminated into the submission of charge sheet, without expressing any opinion on merit of the case, no case for anticipatory bail is made out.

8. The anticipatory bail application is **rejected**.

(Dr. Gautam Chowdhary,J.)

February 25, 2026

Mustaqeem.